Sr. No. 4

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

CRMC No. 147/2016 IA No. 01/2016

Vikas Sharma and others

...Applicant(s)/Petitioner(s)

Through:- Mr. J.S Jasrotia, Advocate

V/S

State of Jammu and Kashmir

...Non-applicant/Respondent

Through: - Mr. Subodh Singh Jamwal, Advocate for Respondent No. 3.

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Learned counsels for the parties have stated that the private parties to the petition have compromised the matter. The petitioner No. 1 and respondent No. 3 are husband and wife and are residing together for the last quite some time. The parties have reached compromise in other cases filed in different Courts of law. The learned counsel for the petitioners has submitted that the petition should be allowed in view of the compromise arrived at between the parties.

The file shall come up for further proceedings in the light of the submissions made by the learned counsels for the parties.

List on 29.06.2020.

(PUNEET GUPTA) JUDGE

Jammu 20.05.2020